HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTICE No.- 38

In continuation of Hon'ble Court's Notice No. 20 dated 17.12.2019 and Notice No. 45 dated 21.12.2021, as one more opportunity, applications are invited from the practicing Advocates of High Court of Uttarakhand for preparing a waiting-list for allotment of Advocate Chambers as per 'the Uttarakhand High Court Advocates Chambers Allotment and Occupancy Rules, 2008'.

The willing advocates may submit a duly filled application form along with a certificate jointly signed by the President as well as the Secretary of High Court Bar Association, Nainital stating therein that the applicant is a practicing Advocate of High Court of Uttarakhand and is a member of Uttarakhand High Court Bar Association & Bar Council of Uttarakhand.

The duly filled application form must be supported with copies of (i) certificate issued by the President and Secretary of High Court Bar Association, Nainital and (ii) registration certificate of Uttarakhand State Bar Council and Uttarakhand High Court Bar Association.

The last date of submission of application form is 30.06.2023.

The Advocates, who had already applied for preparation of waiting list of Advocate Chambers pursuant to Notice No. 20 dated 17.12.2019 and Notice No. 45 dated 21.12.2021, need not apply yet again as their applications are already under consideration.

> By order of Hon'ble Court Sd/-Registrar (Protocol

Dated: $2i^{S}$ June, 2023.

No.3178 /UHC/IV/Admin.B/Misc. 91/Adv. Chamber Copy to:

- President/Secretary, High Court Bar Association, Nainital along with a copy of aforementioned application form & certificate and a copy of 'the Uttarakhand High Court Advocates Chambers Allotment and Occupancy Rules, 2008'.
- 2. Notice Boards of High Court.
- 3. I/c N.I.C., High Court of Uttarakhand, Nainital with request to upload it on the website of the Hon'ble High Court.
- 4. Guard File.

Sd/-Deputy Registrar Admin.B

HIGH COURT OF UTTARAKHAND AT NAINITAL APPLICATION FORM FOR ADVOCATE CHAMBER

		Affix
1.	Name of the applicant	recent
2.	Name of Father/Husband	photograph
	Date of Birth	
4.	Bar Council Enrollment/Registration No	
5.	Date of Enrollment in Bar Council	
6.	Uttarakhand High Court Bar Association Registration/Enrollment No	
7.		
8.	Permanent Address of the applicant	
9.	Present Address of the Applicant	
10. Address of Correspondence		
1	1. Contact No(s)	
12.E-mail Id(s)		

Undertaking:-

- (i) The applicant is a member of Uttarakhand High Court Bar Association (Yes/No)-.....
- (ii) The applicant is a member of Uttarakhand State Bar Council (Yes/No).....

Signature of the Applicant

<u>Note:</u> If the applicant is not, at the time of submission of the application, a member of the Uttarakhand State Bar Council, the following undertaking has to be given:

"Applicant states that he/she has already applied for enrollment in the Uttarakhand State Bar Council or for transfer of his/her enrollment from the other Bar Council to Uttarakhand State Bar Council and expects that his/her name will be put on the rolls of the Uttarakhand State Bar Council within six months from the date of allotment of the Chamber.

The applicant understands that the allotment, if made in his/her favour, shall be provisional in nature, subject to the condition of it being cancelled in the event of his/her name not being included in the rolls of Uttarakhand State Bar Council.

The applicant states and undertakes that if the aforesaid eventuality takes place and his/her provisional allotment stands cancelled on the happening of the aforesaid eventuality, he/she shall surrender and vacate the Chamber immediately on the expiry of a period of six months and if he/she fails to do so, in terms of Rule 14(ix) of the Uttarakhand High Court Advocates Chambers Allotment and Occupancy Rules, 2008, he/she shall be liable to pay `100/- per day as penal rent for use and occupation of the Chamber."

Date:

Contd.

It is certified that Sri.... S/o / D/o / W/o... having Bar Council Enrollment/Registration No..... R/o...

is a member of High Court Bar Association & Bar Council of Uttarakhand and is regularly practicing, in ordinary course, in the High Court of Uttarakhand.

Dated:....

(**President**) High Court Bar Association Nainital (**Secretary**) High Court Bar Association Nainital